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Title: Papers laid on the Table of the House by Ministers/members.

HON. SPEAKER: Now, Papers to be laid.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF DEFENCE (SHRI ARUN JAITLEY): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Finance for the year 2014-2015.
- (2) Outcome Budget of the Ministry of Finance for the year 2014-2015.

[Placed in Library. See No. LT 136/16/14]

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): Madam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 35 of the Commission for Protection of Child Rights Act, 2005:-

- (1) The National Commission for Protection of Child Rights (Amendment) Rules, 2014 published in Notification No. G.S.R. 207(E) in Gazette of India dated 24th March, 2014.

[Placed in Library. See No. LT 137/16/14]

- (2) The National Commission for Protection of Child Rights (Second Amendment) Rules, 2014 published in Notification No. G.S.R. 315(E) in Gazette of India dated 6th May, 2014.

[Placed in Library. See No. LT 138/16/14]

जनजातीय कार्य मंत्री (श्री जुएल ओराम) : अध्यक्ष जी, मैं राष्ट्रीय अनुसूचित जनजातियां वित्त और विकास निगम तथा जनजातीय कार्य मंत्रालय के बीच वर्ष 2014-2015 के लिए हुए समझौता ज्ञापन की एक प्रतिलिपि (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library. See No. LT 139/16/14]

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): Madam, I beg to lay on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2014-2015.

[Placed in Library. See No. LT 140/16/14]

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

- (i) The Drugs and Cosmetics (Fourth Amendment) Rules, 2013 published in Notification No. G.S.R. 588(E) in Gazette of India dated 30th August, 2013.
- (ii) The Drugs and Cosmetics (Sixth Amendment) Rules, 2013 published in Notification No. G.S.R. 724(E) in Gazette of India dated 7th November, 2013.

[Placed in Library. See No. LT 141/16/14]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING, MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI RAO INDERJIT SINGH): Madam, I beg to lay on the Table: -

- (1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence, for the year 2014-2015.

[Placed in Library. See No. LT 142/16/14]

- (ii) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence, for the year 2014-2015.

[Placed in Library. See No. LT 143/16/14]

(iii) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2014-2015.

[Placed in Library. See No. LT 144/16/14]

(iv) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2014-2015.

[Placed in Library. See No. LT 145/16/14]

(v) Memorandum of Understanding between the Hindustan Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2014-2015.

[Placed in Library. See No. LT 146/16/14]

(vi) Memorandum of Understanding between the Garden Reach Shipbuilders Engineers Limited and the Department of Defence Production, Ministry of Defence, for the year 2014-2015.

[Placed in Library. See No. LT 147/16/14]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2012-2013.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 148/16/14]

(4) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, Delhi, for the year 2012-2013, alongwith Audited Accounts.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT 149/16/14]

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANTOSH KUMAR GANGWAR): On behalf of my colleague Shri Prakash Javadekar, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Environment and Forests for the year 2014-2015.

[Placed in Library. See No. LT 150/16/14]

(2) Outcome Budget of the Ministry of Environment and Forests for the year 2014-2015.

[Placed in Library. See No. LT 151/16/14]

(3) Detailed Demands for Grants of the Ministry of Information and Broadcasting for the year 2014-2015.

[Placed in Library. See No. LT 152/16/14]

(4) Outcome Budget of the Ministry of Information and Broadcasting for the year 2014-2015.

[Placed in Library. See No. LT 153/16/14]

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF DEFENCE (SHRI ARUN JAITLEY): On behalf of my colleague Shrimati Nirmala Sitharaman, I beg to lay on the Table:-

(1) A copy of the Annual Reports (Hindi and English versions) on the working and activities of the State Bank of India, State Bank of Patiala, State Bank of Mysore, State Bank of Travancore and State Bank of Bikaner & Jaipur, for the year 2013-2014, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of India Act, 1955 as amended by Banking Laws (Amendment) Act, 1985 and sub-section (3) of Section 43 of the

[Placed in Library. See No. LT 154/16/14]

(2) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) Report on the working and activities of the Allahabad Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 155/16/14]

- (ii) Report on the working and activities of the Bank of Maharashtra for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 156/16/14]

- (iii) Report on the working and activities of the Central Bank of India for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 157/16/14]

- (iv) Report on the working and activities of the Dena Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 158/16/14]

- (v) Report on the working and activities of the Indian Overseas Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 159/16/14]

- (vi) Report on the working and activities of the Punjab National Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 160/16/14]

- (vii) Report on the working and activities of the Union Bank of India for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 161/16/14]

- (viii) Report on the working and activities of the UCO Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 162/16/14]

- (ix) Report on the working and activities of the Bank of Baroda for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 163/16/14]

- (x) Report on the working and activities of the Canara Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 164/16/14]

- (xi) Report on the working and activities of the Corporation Bank of India for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 165/16/14]

- (xii) Report on the working and activities of the Indian Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 166/16/14]

- (xiii) Report on the working and activities of the Oriental Bank of Commerce for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 167/16/14]

- (xiv) Report on the working and activities of the Syndicate Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 168/16/14]

- (xv) Report on the working and activities of the United Bank of India for the year 2013-2014, alongwith Accounts and Auditor's Report

thereon.

[Placed in Library. See No. LT 169/16/14]

(xvi) Report on the working and activities of the Vijaya Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 170/16/14]

(xvii) Report on the working and activities of the Andhra Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 171/16/14]

(xviii) Report on the working and activities of the Bank of India for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 172/16/14]

(xix) Report on the working and activities of the Punjab and Sind Bank for the year 2013-2014, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 173/16/14]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-

(i) The Central Bank of India (Employees') Pension (Amendment) Regulations, 2013 published in Notification No. CO/HRD/PEN/01 in weekly Gazette of India dated 30th May, 2014.

(ii) The Central Bank of India Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Amendment Regulations, 2013 published in Notification No. CO:HRD:IRP:2013-14:792 in weekly Gazette of India dated 6th June, 2014.

[Placed in Library. See No. LT 174/16/14]

(4) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year 2013-2014, alongwith Audited Accounts.

[Placed in Library. See No. LT 175/16/14]

(5) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

(i) The Chartered Accountants Procedures of Meetings of Quality Review Board, and Terms and Conditions of Service and allowances of the Chairperson and members of the Board (Amendment) Rules, 2014 published in Notification No. G.S.R. 32(E) in Gazette of India dated 20th January, 2014.

(ii) G.S.R. 131(E) published in Gazette of India dated 1st March, 2014, making certain amendments in the Notification No. G.S.R. 38(E) dated 19th January, 2011.

(iii) The Chartered Accountants (Procedures of Investigations of Professional and Other Misconduct and Conduct of Cases) Amendment Rules, 2014 published in Notification No. G.S.R. 141(E) in Gazette of India dated 4th March, 2014.

[Placed in Library. See No. LT 176/16/14]

(6) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992.

(i) The Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/27/6721 in Gazette of India dated 8th October, 2013.

(ii) The Securities and Exchange Board of India (Issue and Listing of Debt Securities) (Amendment) Regulations, 2014 published in Notification No. LAD-NRO/GN/2013-14/43/207 in Gazette of India dated 31st January, 2014.

(iii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Amendment) Regulations, 2014 published in Notification No. LAD-NRO/GN/2013-14/44/226 in Gazette of India dated 4th February, 2014.

(iv) The Securities and Exchange Board of India [KYC (Know Your Client) Registration Agency] (Amendment) Regulations, 2014 published in Notification No. LAD-NRO/GN/2013-14/46/522 in Gazette of India dated 13th March, 2014.

(v) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2014 published in Notification No. LAD-NRO/GN/2014-15/01/1039 in Gazette of India dated 6th May, 2014.

[Placed in Library. See No. LT 177/16/14]

(7) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) S.O. 834(E) published in Gazette of India dated 20th March, 2014, together with an explanatory memorandum regarding Ace Derivatives and Commodity Exchange Limited, Ahmedabad as a recognized association for the purposes of clause (e) of the proviso to clause (5) of Section 43 of the Income Tax Act, 1961.
- (ii) The Income-tax (2nd Amendment) Rules, 2014 published in Notification No. S.O. 835(E) in Gazette of India dated 20th March, 2014, together with an explanatory memorandum.
- (iii) The Income-tax (3rd Amendment) Rules, 2014 published in Notification No. S.O. 878(E) published in Gazette of India dated 21th March, 2014, together with an explanatory memorandum.
- (iv) The Income-tax (4th Amendment) Rules, 2014 published in Notification No. S.O. 997(E) published in Gazette of India dated 1st April, 2014, together with an explanatory memorandum.
- (v) The Income-tax (5th Amendment) Rules, 2014 published in Notification No. S.O. 1297(E) published in Gazette of India dated 16th May, 2014, together with an explanatory memorandum.

[Placed in Library. See No. LT 178/16/14]

(8) A copy of the Wealth-tax (First Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. S.O. 1576(E) published in Gazette of India dated 23rd June, 2014 under Section 27 of the Wealth Tax Act, 1957, together with an explanatory memorandum.

[Placed in Library. See No. LT 179/16/14]

(9) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 426(E) in Gazette of India dated 1st July, 2014 under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.

[Placed in Library. See No. LT 180/16/14]

(10) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 4 of 2014) (Compliance Audit)- Air Force and Navy for the year ended March, 2012.

[Placed in Library. See No. LT 181/16/14]

- ii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 3 of 2014) –Performance Audit for the year ended March, 2013.

[Placed in Library. See No. LT 182/16/14]

- iii) Report of the Comptroller and Auditor General of India-Union Government (No. 15 of 2014) (Performance Audit)-Implementation of Public Private Partnership project at Chhatrapati Shivaji International Airport, Mumbai, Ministry of Civil Aviation, for the year ended March, 2013.

[Placed in Library. See No. LT 183/16/14]

- iv) Report of the Comptroller and Auditor General of India-Union Government (Indirect taxes-Customs) (No. 9 of 2014)–Duty Entitlement Pass Book (DEPB) Scheme, Department of Revenue, for the year ended March, 2013.

[Placed in Library. See No. LT 184/16/14]

- v) Report of the Comptroller and Auditor General of India-Union Government (Report No. 7 of 2014)–Performance Audit on Assessment of Firms, Direct Taxes-Department of Revenue, for the year ended March, 2013.

[Placed in Library. See No. LT 185/16/14]

- vi) Report of the Comptroller and Auditor General of India-Union Government (Report No. 10 of 2014)–Direct Taxes-Department of Revenue, for the year ended March, 2013.

[Placed in Library. See No. LT 186/16/14]

- vii) Report of the Comptroller and Auditor General of India-Union Government (Report No. 5 of 2014)–On Stressed Assets Stabilisation Fund (SASF) (Department of Financial Services), Ministry of Finance, for the year ended March, 2013.

[Placed in Library. See No. LT 187/16/14]

viii) Report of the Comptroller and Auditor General of India-Union Government (No. 14 of 2014)–Performance Audit on Pricing Mechanism of Major Petroleum Products in Central Public Sector Oil Marketing Companies, Ministry of Petroleum and Natural Gas for the year ended March, 2013.

[Placed in Library. See No. LT 188/16/14]

ix) Report of the Comptroller and Auditor General of India-Union Government (Report No. 8 of 2014) (Indirect Taxes-Central Excise)–Compliance Audit, Department of Revenue, for the year ended March, 2013.

[Placed in Library. See No. LT 189/16/14]

x) Report of the Comptroller and Auditor General of India-Union Government (Report No. 6 of 2014) (Indirect Taxes-Service Tax)-Department of Revenue, for the year ended March, 2013.

[Placed in Library. See No. LT 190/16/14]

xi) Report of the Comptroller and Auditor General of India-Union Government (No. 11 of 2014) (Indirect Taxes-Customs)-Indian Customs Electronic Data Interchange System (ICES 1.5), Department of Revenue, for the year ended March, 2013

[Placed in Library. See No. LT 191/16/14]

(11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O. 295(E) published in Gazette of India dated 31st January, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (ii) S.O. 360(E) published in Gazette of India dated 6th February, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (iii) S.O. 403(E) published in Gazette of India dated 14th February, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (iv) S.O. 496(E) published in Gazette of India dated 20th February, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (v) S.O. 598(E) published in Gazette of India dated 28th February, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (vi) S.O. 694(E) published in Gazette of India dated 6th March, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (vii) S.O. 779(E) published in Gazette of India dated 14th March, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (viii) S.O. 862(E) published in Gazette of India dated 20th March, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (ix) S.O. 980(E) published in Gazette of India dated 31st March, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (x) S.O. 1031(E) published in Gazette of India dated 3rd April, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xi) S.O. 1090(E) published in Gazette of India dated 15th April, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xii) S.O. 1105(E) published in Gazette of India dated 17th April, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xiii) S.O. 1184(E) published in Gazette of India dated 30th April, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xiv) S.O. 1189(E) published in Gazette of India dated 1st May, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xv) S.O. 1292(E) published in Gazette of India dated 15th May, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

(xvi) S.O. 1291(E) published in Gazette of India dated 15th May, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

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